## RE. DEMAND TO REVISE SOME UNPARLIAMENTARY WORDS

श्री अली अनवर अंसारी (बिहार): सर, पार्लियामेंटरी स्ट्रीट थाने में डेढ़ सौ लड़के 'सी सैट' के विषय को लेकर उपवास पर हैं। उन्हें पुलिस ने गिरफ्तार किया है। उनका कहना है कि 24 तारीख से पहले सर्वदलीय बैठक बुलाकर सरकार उनके मसले पर विचार क्यों नहीं करती है?

MR. DEPUTY CHAIRMAN: There is no point of order in this.

PROF. RAM GOPAL YADAV (Uttar Pradesh): Sir, it is a very serious matter. Government should look into it.

MR. DEPUTY CHAIRMAN: Okay. I have no objection to it. Government can always examine it. What is your point of order, Shri Tyagi?

श्री के.सी. त्यागी (बिहार): सर, रूल 261 में यह दिया है कि, "if the Chairman is of the opinion...

MR. DEPUTY CHAIRMAN: Which Rule No. ?

SHRI K. C. TYAGI: Sir, Rule 261. Rule 261 says, "Expunction of words from proceedings: If the Chairman is of opinion that a word or words has or have been used in debate, which is or are defamatory or indecent or unparliamentary or undignified, he may in his discretion, order that such word or words be expunged from the proceedings of the Council."

MR. DEPUTY CHAIRMAN: What are you reading? That is not the Rule book.

श्री के.सी. त्यागी: सर, यह लोक सभा सेक्रेटेरिएट की छपी हुई किताब है ...(व्यवधान)... सर, मैं आधे मिनट में अपनी बात खत्म कर रहा हूं। इसमें इन्होंने नामी गिरामी जस्टिस एम.सी. सेतलवाड को कोट किया है, regarding this Administrative Reforms Committee जिसमें उन्होंने कहा है, "The situation has considerably deteriorated, at least, two Members of the ruling party who were to resign from the office of Minister following judicial strictures against them were, subsequently, appointed as Governors. For example, \* of our province and \*."

MR. DEPUTY CHAIRMAN: So, what is your point? अपना प्वॉइंट क्या है?

श्री के.सी. त्यागी: सर, मेरा प्वॉइंट यह है कि जब मैंने अपनी यह बात दण्डवते जी को कोट करते हुए अपने भाषण में कही, तो सर, आपने एक नहीं काफी नाम निकाल दिए, उसमें \* का नाम था जो पश्चिमी बंगाल के हमारे कॉमरेड की दिक्कतों से कैसे तंग हुए, उसके बाद \* का था। सर, उसके बाद \* का नाम था, जिनसे हमारे तेलुगू देशम के साथियों के प्रोटेस्ट थे। सर, ये सारे नाम आपने निकाल दिए। नम्बर-दो, एक कमेटी है जो सरकार की बनाई हुई है, जिसमें तीन डी.जी.पी. हैं, तिमलनाडु की डी.जी.पी., यू.पी. का डी.जी.पी. और महाराष्ट्र का डी.जी.पी.,

<sup>\*</sup> Expunged as ordered by the Chair.

आपने इन डी.जी.पीज. के नाम निकाल दिए, जिन्होंने रिपोर्ट में यह कहा है कि माइनॉरिटी के लोग हम लोगों की तरह अच्छी तरह से नहीं देखते हैं, and they must be given free proportionate representation in the force. वह भी आने निकाल दिया और बिल्कुल किसी मतलब का मेरा वक्तव्य नहीं बचा है ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I got your point. अब सुनिए। ...(व्यवधान)...। I come to your point.

श्री के.सी. त्यागी: सर, नाम को जोड़ने ...(व्यवधान)... सर, लोक सभा की प्रोसीडिंग्ज़ की जो पब्लिकेशन है और जो राज्य सभा की है ...(व्यवधान)...

श्री उपसभापति : लोक सभा के बारे में इधर क्यों बोलते हैं, राज्य सभा के बारे में बोलिए।

श्री के.सी. त्यागी: प्रोसीडिंग्ज़ जब इसमें एलाउड है और इतना बड़ा नेता मधु दण्डवते जब कह रहा है, उनकी बातों का संज्ञान नहीं ले रहे हैं, नम्बर-एक, नम्बर-दो, there is an English word 'exploitation.' When people speak in English regarding exploitation, it is Parliamentary. But, when I say 'loot', it becomes unparliamentary! यानी कि अंग्रेजी में तो सही है और हिन्दी में लूट वर्ड हो तो सही नहीं है।

श्री उपसभापति : अभी आप बैठिए। Tyagiji, the matter is regarding unparliamentary words and expressions. Of course, I agree that the comments or opinion of the Chair may be subjective. It is correct. It need not be objective; it can be subjective. But, what happens is that there are already rulings of the hon. Chairman or who were in the Chair on various occasions and all those have been compiled in the form of a book and it is available here. So, usually, we go by that. But I can tell you that personally I have sometimes felt that some words are not unparliamentary or they may be allowed. I also feel. But, still, I go by the rulings of my predecessors who were, certainly, more wellversed than me, I believe. So, I go by that. I can give an example. I don't mind giving an example. The other day, a word 'horse trading' came. It was reported unparliamentary. Then, I thought what is the word that can replace the word 'horse trading.' I could not find any alternative. I thought that it is a proper word, a political word which can express horse trading. Horse trading can be expressed only by horse trading. I thought like that. But, yet, my predecessors who were, certainly, more learned than me expunged it. And that compelled me. Therefore, I also expunged it. Now, this is the practice I do. Any Member sitting in the Chair can do the same thing. However, I agree, even my decision may be subjective sometimes. Since you raised it, I will relook into it. I really look into it. That is all.

SHRI SITARAM YECHURY (West Bengal): Sir, you have a re-look. But, I suggest you also look at the language variation, because, in Hindi 'horse trading' could be 'घोड़े की सौदागिरी'। Is it unparliamentary? So, if you are re-looking into that, be careful. A lot of problems will come when you translate them into our national languages.

SHRI K.C. TYAGI: Sir, one second.

MR. DEPUTY CHAIRMAN: No, no. That is enough. There is no discussion on that. It is not a discussion on the...

श्री के.सी. त्यागी: सर, एक्सप्लॉएटेशन में और लूट में क्या फर्क है?

MR. DEPUTY CHAIRMAN: I am not an expert. I am not a linguist. I am not an expert.

SHRI DEREK O'BRIEN (West Bengal): Sir, the word 'loot' owes its origin to Hindi and Sanskrit. 'Loot' is not an English word.

MR. DEPUTY CHAIRMAN: This is not a discussion on that subject. I am not an expert in languages. I am nobody to give a judgment on that. I already said that even my own decisions are subjective; they may not be objective. However, I will try my level-best to be objective.

SHRI P. RAJEEVE (Kerala): After revisiting all these words, I request the Chairman that Rajya Sabha should publish a new book which comprises the words containing Parliamentary and un-Parliamentary words.

MR. DEPUTY CHAIRMAN: That is a suggestion and that can be looked into.

SHRI SITARAM YECHURY: There, you have to fix the time-limit, Sir.

## DISCUSSION ON THE WORKING OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT

MR. DEPUTY CHAIRMAN: We have to continue with the discussion on the working of the Ministry of Women and Child Development. The time allotted is five hours. Already 33 minutes are consumed. In any case, we are not going to allow even a minute more. Therefore, every Member is requested to adhere to his party time. Hon. Member, Shri Satish Chandra Misra was speaking earlier and he may continue now. But, since he is an initiator, he has a little more time. But I ask him to be brief.

SHRI SATISH CHANDRA MISRA (Uttar Pradesh): Sir, I will try to be as brief as I can today. Yesterday, I was speaking about the category of vulnerable women. But, today I would start with children. If we see children in this country, we have 43 crore children who are between 0-18 years of age. देश में 45 करोड़ बच्चे ऐसे हैं, जो जीरो से अठारह साल की उम्र के हैं। ऐसी स्थिति में इन बच्चों के बारे में हम लोगों को और खासतौर से इस मंत्रालय को गंभीरता से देखने की जरूरत है कि इन बच्चों के अपलिफ्टमेंट के लिए, इनकी पढ़ाई के लिए, इनकी देखभाल के लिए हम क्या कर सकते हैं और क्या करना चाहिए, क्योंकि